

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 03.12.2012**

OA No. 203/2011 with MA No. 223/2012

Mr. P.N. Jatti, counsel for applicant.  
Mr. T.P. Sharma, counsel for respondents.

OA No. 203/2011

Learned counsel appearing for the applicant submits that in view of the subsequent order(s) passed by the respondents during the pendency of this Original Application and since these orders have been challenged by the applicant by way of filing substantive O.A. No. 645/2011, the present Original Application has become infructuous.

In view of the above submission, the present Original Application stands dismissed as having become infructuous.

MA No. 223/2012

Since the Original Application has already been dismissed as having become infructuous, the Misc. Application filed by the applicant for seeking amendment in the Original Application, does not survive more and, as such, the same stands dismissed.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

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4/12/12